

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.680/2017

New Delhi this the 27th day of February, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K.Basu, Member (A)**

1. Gourav Kumar Katara, Age 33 years
Assistant Programmer (On Contract)
Central Bureau of Investigation
S/o Shri Dinesh Kumar Katara
R/o 133-A, Kilokri Village, New Delhi
2. Sushil Kumar Singh, Age 33 years(C)
Assistant Programmer
Central Bureau of Investigation
S/o Shri Vikram Singh
R/o A-1002, Savy Ville De
Rajnagar Extension, Ghaziabad-201017
3. Ashvini Kumar Khoba, Age 33 years (C)
S/o Shri Giriraj Singh,
R/o H.No.616,Blcok-1, B.K.S.Marg
New Delhi.
4. Vinod Singh Raghav, Age 37 years (C)
Assistant Programmer
Central Bureau of Investigation
S/o Late Shri Sheodan Singh Raghav
Resident of 1649, Bhagirathi Tower
Mahagunpuram, Ghaziabad-201002 (U.P.)
5. Neeraj Kumar Age 35 years (C)
Assistant Programmer
S/o Shri Vikram Singh
R/o 100-PSec.4, DIZ Area
B.K.S. Marg, New Delhi-110001.Applicants

(By Advocate: Shri Suresh Sharma)

Versus

(2)

1. Secretary, Department of Personnel and Training, North Block, New Delhi-110001.
2. Director Central Bureau of Investigation (CBI) CGO Complex, New Delhi-110003. Respondents

By Mr.V.Ajay Kumar, Member (J):

MA No.715/2017

The MA for joining together is allowed.

OA No.680/2017

Heard the learned counsel for the applicants.

2. The applicants have filed the present OA seeking the following reliefs:

- "(i) To call for the records of the respondents to verify the claims made in this OA.
- (ii) To declare the action of respondents in not formulating policy for providing security of tenure by way of regularization or by other appropriate mode for applicants as done in other Government of India offices to provide security of tenure to similarly placed persons as illegal and arbitrary and direct the respondents to frame appropriate rules/regulations for regularization of all the applicants as a one time measure as done in similar cases in Government of India.
- (iii) to declare the impending action of the respondents to terminating/replacing the services of applicants with other set of contractual employees as illegal, arbitrary and unjustified.

(3)

(iv) to direct the Respondents to make payment of their emoluments beyond May/June, 2016, although they have been performing their duties till date, without any break."

3. A perusal of the O.A. indicates that the applicants approached this Tribunal without even making any representation ventilating their grievances to the respondents.

4. In the circumstances, the OA is dismissed as premature. However, the applicants may make appropriate representation to the respondents and if the respondents fail to consider and pass any orders thereon within a reasonable time, they are at liberty to avail their remedies, in accordance with law. No costs.

(P.K.Basu)
Member (A)

(V.Ajay Kumar)
Member (J)

/kdr/